

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.478/2001

Tuesday this the 12th day of June, 2001

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

A.Kasim Kunju,
Jamedar,
Telephone Exchange,
Karunagapally

...Applicant

(By Advocate Mr.CJ Joy (rep.))

v.

1. Union of India rep. the Secretary
to the Government, Department of Telecommunication,
New Delhi.

2. The Chief General Manager,
Bharat Sanchar Nigam Limited,
Trivandrum.

3. The General Manager,
Bharat Sanchar Nigam Limited,
Telephone District,
Ernakulam.

4. The General Manager,
Bharat Sanchar Nigam Limited,
Telecom District, Kollam.

...Respondents

(By Advocate Mr Govindh K Bharathan, SCGSC)

The application having been heard on 12.6.2001, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant, Jamedar, Telephone Exchange,
Karunagapally has made a representation on 8.5.2000
seeking absorption as Telephone Mechanic in the SSA
Kollam. The representation is yet to be considered and
disposed of. The applicant has, therefore, filed this
application for the following reliefs:

contd....

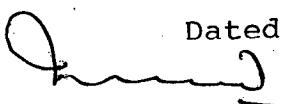
(i) Issue an order commanding the 4th respondent to consider and dispose of Annexure.A3 representation submitted by the applicant on merit without any further delay.

(ii) declare that the applicant is entitled to be sent up for training and promoted as Telecom Mechanic ahead of those who are junior to him in Annexure.A2 list reckoning his seniority in the post of Jamedar with effect from 1.12.1987 in Kollam SSA.

(iii) issue such other appropriate orders or directions as this Hon'ble Tribunal may be deemed just, fit and proper to grant on the facts and circumstances of the case and in the interests of justice

2. When the application came up for admission, counsel appearing on either side agree that the application may be disposed of directing the 4th respondent to consider the Annexure.A3 representation and to give the applicant an appropriate reply within a reasonable time.

3. In the result, in the light of the submission of the learned counsel on either side, this application is disposed of directing the 4th respondent to consider the Annexure.A3 representation made by the applicant and to give the applicant an appropriate reply within a period of two months from the date of receipt of a copy of this order. No costs.

 Dated the 12th day of June, 2001

T.N.T. NAYAR
ADMINISTRATIVE MEMBER

(s)

 A.V. HARIDASAN
VICE CHAIRMAN

List of annexures referred to:

Annexure.A2:True copy of relevant portions of list of successful candidates published by the Chief General Manager, Telecom dated 20.7.99.

Annexure.A3:True copy of representation dated 8.5.2000 submitted by the applicant.

....